

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.331/2003

New Delhi, this the 18th day of February, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri A.P. Nagrath, Member (A)

Kavita Rani  
W/o Shri Manoj Kumar  
R/o Village Abupur,  
Modi Nagar,  
Tehsil and District Ghaziabad, Ghaziabad.

....Applicant

(By Advocate : Mrs. Rani Chhabra)

Versus

1. Union of India  
through Secretary,  
Ministry of Communications,  
Department of Posts,  
Dak Tar Bhawan,  
Parliament Street, New Delhi.
2. The Post Master General,  
Dehradun Region, Dehradun.
3. The Senior Superintendent of Post Offices,  
Ghaziabad Division,  
Ghaziabad.


.....Respondents


ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for applicant states that she may be permitted to withdraw the present application with liberty to approach this Tribunal in case any adverse order is passed.

2. Allowed as prayed.
3. Subject to the aforesaid, OA is dismissed as withdrawn.

  
(A.P. Nagrath)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

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